

National Company Law Tribunal

Allahabad Bench

CP NO. 141/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.02.2018

NAME OF THE COMPANY: Sonal Tulsyan V/S Banaras Flavours Pvt Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: U/S 7(7) of the Companies act. of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Tanmay Sadh	Advocate	Petitioner	Tanmay Sadh
2.	Monica Nanda	PCS	Respondent	

C.P. No. 141/ALD/2017

Sri Tanmay Sad, Advocate for the petitioner. Ms. Monica, PCS for Respondent.

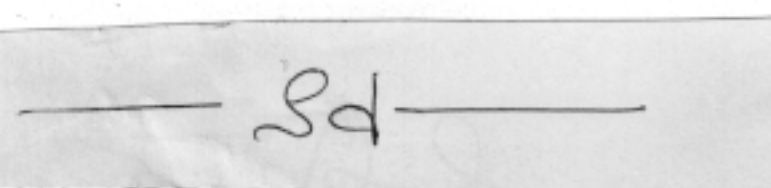
Counsel for both the parties further make request for filing joint memo of settlement, as per the settlement negotiation/ talks still going on. However, this court is not convinced with justification given for seeking adjournment of indefinite period for reporting settlement.

Therefore, the Respondents are directed to file a formal reply to the Company Petition or to report settlement.

The matter be listed on 7th March, 2018.

Date: 08/02/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)